CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No.542/1999

Tuesday, this the 4th day of May, 1999.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

E.Anil Kumar S/o M. Nanu, Extra Departmental Mail Carrier, Shankaranellur P.O. residing at Ekkilissery House, Kottayam (Malabar) P.O. Kannur.

... Applicant

By Advocate Mr M.R. Rajendran Nair.

Vs.

Superintendent of Post Offices, Thalassery Division, Thalassery.

... Respondent

By Advocate Mr. R. Prasanth Kumar, ACGSC.

The application having been heard on 4.5.1999, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant presently working as Extra Departmental Carrier(EDMC for short), Shankaranellur.P.O. aspirant for a transfer as Extra Departmental Branch Post Master(EDBPM for short) in the same Post Office. has arisen then. Even before the vacancy arose, the applicant had made A-2 representation but finding that steps are in progress for making selection and appointment, the applicant made a fresh request for a transfer to that post. the same is at A-5. Apprehending that the respondent would proceed with the process of selection and that the would not get a chance to be transferred, he has filed this application for a declaration that he is entitled to be appointed as EDBPM, Shankaranellur by transfer and for a direction to the respondents to appoint him so.

- 2. When the application came up for hearing, learned counsel on either side agreed that the application may be disposed of with a direction to the respondent to consider and dispose of the applicant's request for a transfer (A-5) with a speaking order, keeping in view the decision of the Tribunal in 0.A.45/98 and that the process of selection initiated under A-3 notification may be kept in abeyance till a decision on the request of the applicant is communicated to him.
- 3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the respondents to consider and dispose of A-5 request of the applicant for a transfer as EDMC, Shankaranellur as expeditiously as possible in the light of the decision of the Tribunal in O.A.45/98 with a speaking order and that the process of selection initiated under A-3 notification shall be kept in abeyance pending disposal of the said representation. No cost.

Dated, the 4th of May, 1999.

A.V.HARIDASAN VICE CHAIRMAN

trs/4599

LIST OF ANNEXURES REFERRED TO IN THE ORDER

- Annexure A-2, True copy of the representation dated3.3.1999 send by the applicant to the respondent.
- Annexure A-3, True copy of the notification dated 23.4.1999 issued by the respondent.
- Annexure A-5, True copy of the representation dated nil send by the applicant to the respondent.